

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4341
TO BE ANSWERED ON MARCH 19, 2020**

URBANIZED VILLAGES UNDER DELHI LPP

NO. 4341. SHRI CHANDESHWAR PRASAD :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the names of villages of P-1 Zone which have been urbanized and which have been declared as 'Development Area of Delhi Development Authority (DDA)' for the purpose of inclusion under Land Pooling Policy (LPP) after taking the latest inputs from Land and Building Department, Government of NCT of Delhi;
- (b) the present status of notification of these villages as 'urbanisable area' and 'Development Area of DDA' by Land and Building Department;
- (c) whether the Government intends to open window portal for P-1 Zone soon and if so, the details thereof;
- (d) the status of implementation of LPP in the Zones already opened for registration on window portal; and
- (e) whether the Government intends to simplify the procedure and restore 400 Floor Area Ratio as provided in 2013 policy for greater participation of land owners and faster development under the policy?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) & (b) Delhi Development Authority (DDA) has intimated that the proposal to declare 14 villages falling in Zone P-I as 'Urban' under Section 507 of Delhi Municipal Corporation Act, 1957 and as 'Development Area' under Section 12 of Delhi Development Act, 1957, which is a pre-requisite

for taking up development under the land policy, was referred to North Delhi Municipal Corporation and the Government of National Capital Territory of Delhi (GNCTD), respectively. Vide GNCTD's notification dated 20.11.2019, seven villages namely, Mamurpur; Narela; Bankner; Holambi Kalan; Khera Kalan; Kureni and Bhorgarh, have been declared as 'Urban'.

For rest of the seven villages namely, Alipur; Jindpur; Budhpur Bijapur; Nangli Puna; Siraspur; Khera Khurd and Iradat Nagr (Naya Bans), DDA has asked for clarification from GNCTD.

DDA has further informed that the matter for declaration of these 14 villages as 'Development Area' is with GNCTD.

(c) Once these 14 villages are notified both as 'Urban' and 'Development area', DDA will initiate the process of preparation of sector delineation Plan of Land Pooling villages in Zone P-I and portal shall be open for inviting expression of willingness for participation in this zone under Land Pooling scheme.

(d) DDA has informed that as on 10.03.2020, a total of 6,142 applications have been received on the web-portal through which 6,481 hectare of land has been registered for expression of willingness to participate in Land Pooling Policy. These applications are being scrutinized and mapping of pooled land on GIS platform has been undertaken by DDA to ascertain the eligibility of sectors. The zone wise details are as follows:

Zone	Number applications received	of	Land registered (in Hectares)
Zone N	3,468		3,306
Zone L	1,154		1,659
Zone P-II	1,353		1,281
Zone K-I	166		231
Zone J	1		4
Total	6,142		6,481

The web portal window is presently open up to 24.04.2020.

(e) No, Sir.
